

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

*No
Contempt*

C.A./50/92
T.A. No.

DATE OF DECISION 30-3-1993

Nautamal Laljibhai Trivedi Petitioner

Mr.M.M.Xavier Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.R.M.Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C.Bhatt : Judicial Member

The Hon'ble Mr.V.Radhakrishnan : Admn. Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

(X)

Nautamlal Laljibhai Trivedi,
Plot no.330,
Bordigate,
Bhavnagar-364 001.

....applicant

Advocate : Mr.M.M.Xavier

versus

1. Shri S.R.Bahadur,
The Divisional Railway Manager,
Western Railway, Bhavnagar Division,
Bhavnagar para-364 003.
2. Shri Ravindrakumar,
Senior Divisional Personal Officer,
Western Railway-Bhavnagar Division,
Bhavnagar-Para-364 003.

...respondents

Advocate : Mr.R.M.Vin

O R A L O R D E R

C.A./50/92

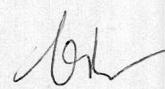
Date : 30-3-1993

Per : Hon'ble Mr.R.C.Bhatt,
Judicial Member

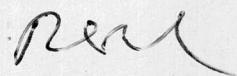
Heard learned advocates. Learned
advocate Mr.Xavier for the applicant submits that applicant
has received cheque of Rs.17597/- which is the difference
of payment which has become due. He also submits
that the date of ~~which~~ birth is also -----

(13)

corrected by respondents as per the order of the Tribunal. He also submits that the pension papers revising all settlement dues have been prepared as contended by the respondents. His only grievance is that the settlement dues are not paid. Mr. Vin, learned advocate for the respondents submits that the documents produced at Annexure R and Annexure R/1 show that there is no willful default on the part of the respondents in complying with the order of the Tribunal. He submits that the difference of settlement dues also will be paid by the respondents within 1 month. We, therefore, dispose of this C.A. by directing the respondents to pay all the difference of settlement dues to the applicant by 30-4-93. C.A. is closed. Notices are discharged.



(V. RADHAKRISHNAN)
Admn. Member



(R.C. BHATT)
Member (J)

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